GOVERNMENT OF INDIA MINISTRY OF CULTURE

RAJYA SABHA

UNSTARRED QUESTION NO. 2228 TO BE ANSWERED ON 04.08.2022

TANGIBLE AND INTANGIBLE HERITAGE SITES

2228. SHRI TIRUCHI SIVA:

Will the Minister of Culture be pleased to state:

- (a) whether it is a fact that the Ministry is responsible for recommending and sanctioning both tangible and intangible heritage sites in the country;
- (b) if so, the number of new intangible sites identified in the country in the last three years, State-wise;
- (c) the status of these sites; and
- (d) whether any of the sites were not identified, if so, the reasons therefor?

MINISTER OF CULTURE, TOURISM and DEVELOPMENT OF NORTH EASTERN REGION (G. KISHAN REDDY)

ANSWER

- (a) Yes, Ancient Monuments and Archaeological Sites and Remains of National Importance are declared protected under the Ancient Monuments and Archaeological Sites and Remains Act, 1958.
- (b), (c) and (d) There are no intangible heritage sites but only intangible elements.
